

following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—

(i) Notification No. F. 10/16/80-Home (P) Estt. published in Delhi Gazette dated the 14th August, 1980 making certain amendments to the Punjab Police Rules, 1934 in their application to the Union Territory of Delhi.

(ii) Notification No. F. 10/35/73-Home (P) Estt. published in Delhi Gazette dated the 14th August, 1980 making certain amendment to the Punjab Police Rules, 1934 in their application to the Union Territory of Delhi.

(iii) The Delhi Prohibition of burning or discharging fire-arms in public places Regulations, 1980, published in Notification No. 2615/Spl. Cell PHQ in Delhi Gazette dated the 8th September, 1980.

(iv) Notification No. F. 5(134)/78-Home (P) Estt. published in Delhi Gazette dated the 14th August, 1980 authorising the Commissioner of Police, Delhi to exercise the powers and discharge functions of District Magistrate under the Sarais Act, 1867.

(v) Notification No. F. 3/184/80-Home (P) Estt. published in Delhi Gazette dated the 11th September, 1980 making certain amendment in the Punjab Police Rules, 1934.

(vi) The Delhi Prohibition of Being Armed Regulations 1980, published in Notification No. 3583/Spl. Cell in Delhi Gazette dated the 14th November, 1980. [Placed in Library. See No. LT-1537/80].

ANNUAL ACCOUNTS OF EMPLOYEES PROVIDENT FUND ORGANISATION FOR 1977-78 AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions)

of the Employees Provident Fund Organisation for the year 1977-78 together with Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-1538/80].

STATEMENT OF PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV: (Azamgrah): I beg to lay on the Table a statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Hundred and forty-second Report (Sixth Lok Sabha) on Direct Taxes.

12.08 hrs.

MESSAGE FROM RAJYA SABHA SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1980, agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 1st December, 1980."

12.10 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

CUT IN WHEAT ALLOTMENT TO UTTAR PRADESH

SHRI ZAINUL BASHER (Ghazi-pur): Sir, I call the attention of the